

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6055**

TO BE ANSWERED ON THE 11th APRIL, 2017/CHAITRA 21, 1939 (SAKA)

INFILTRATION OF BANGLADESHIS AND PAKISTANIS

6055. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether lakhs of Bangladeshi and Pakistani nationals are infiltrating borders and residing in the country, and are involved in anti-national activities;

(b) if so, whether the Government has any data/approximate figures of such infiltrators and if so, the details thereof;

(c) the number of infiltrators arrested and deported during the last three years and the current year, State-wise;

(d) the data regarding cases of antinational activities and other serious crimes committed by such illegal migrants; and

(e) the concrete steps taken/contemplated by the Government to prevent such crimes and illegal infiltration as well as apprehend and deport such persons staying in various parts of the country?

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) & (b) : Illegal infiltration of Bangladeshi nationals into India is an issue of concern. Since illegal immigrants enter into the country without valid travel documents in clandestine and surreptitious manner, there is no accurate data with regard to the number of Bangladeshi nationals illegally residing in the country. As regards illegal Pakistani nationals, intelligence inputs suggest more than 140 Pakistani infiltrators during the last 3 years.

(c) : As per available inputs, while more than 15,000 illegal Bangladeshi infiltrators were arrested during the last three years and the current year, more than 1750 Bangladeshi infiltrators were deported during this period.

During the same period more than 100 Pakistani infiltrators were apprehended and out of these about 50 have been handed over to the Pak rangers. State-wise figures are not maintained.

(d) : While there is no accurate data on involvement of illegal migrants in anti-national activities, such illegal migrants may be prone to Islamic fundamentalism and become easy prey for militancy, communal conflicts, anti-India elements like Pak ISI etc. Besides, these illegal immigrants are also found to be involved in cases of theft/burglary, smuggling, human trafficking, drug trafficking and circulation of Fake Indian Currency Notes (FICN) etc.

(e) : Deportation of illegally staying foreign nationals is a continuous process. The powers of identification, detention and deportation of illegal foreign nationals have been delegated to the State Governments and Union Territory Administrations under the Foreigners Act, 1946. Besides diplomatic measures, other steps taken by the Government include effective domination of the India-Bangladesh and Indo-Pak borders by security forces, erection of fencing, installation of surveillance equipment and floodlights along Indo-Bangladesh border etc. to prevent illegal infiltration of Bangladeshi and Pakistani nationals.